

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6874/2023

(Arising out of impugned final judgment and order dated 01-07-2022 in CRLM No. 27871/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

ENFORCEMENT OF DIRECTORATE

Petitioner(s)

VERSUS

BHUPINDER SINGH @ HONEY

Respondent(s)

(IA No. 186208/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 21048/2023 (II-B)

(IA No. 117743/2023 - CONDONATION OF DELAY IN FILING

IA No. 117745/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. S. V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Anam Venkatesh, Adv.
Ms. Sairica Raju, Adv.
Mr. Mukul Singh, Adv.
Mr. Padmesh Mishra, Adv.

For Respondent(s) Mr. Syed Ahmed Saud, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Mohd. Shahib, Adv.
M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Though we have some reservations with the impugned order, as it appears that the order was passed without giving opportunity to the petitioner - Enforcement Directorate to file a reply, we are not inclined to interfere with the impugned order. Hence, the special leave petitions are dismissed.

However, we clarify that in case any predicate offence(s) is revived/registered, it will be open to the petitioner - Enforcement Directorate to take steps and proceed in accordance with law.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR